



GOVT. OF INDIA
LAKSHADWEEP ADMINISTRATION
COLLECTORATE, KAVARATTI -682555

F.No. A/16/22/2021-COL

Dated: 05.07.2021

ORDER

(Under rule 7 of the Laccadive Minicoy and Aminidivi Islands (Restriction on Entry and Residence) Rules, 1967

Sub: Application for entry permit to Lakshadweep Islands -Orders Issued

- Ref: 1. Application for entry permit dated 28/05/2021 in Form I.
2. Request letters for entry permit dated 28/05/2021 & 09/06/2021.
3. The Laccadive Minicoy and Aminidivi Islands (Restriction on Entry and Residence) Rules, 1967.
4. Order bearing F No: 31/1/2014-Gen (1)/2275 dated 19/06/2014.
5. Order bearing F No: 16/5/1996-LR(P) dated 14/07/1998.

Whereas the UT of Lakshadweep is notified as Scheduled area and the local populations are notified as Scheduled Tribes as per the Constitution (Scheduled Tribe) Order, 1951. Lakshadweep islands are highly sensitive in terms of its strategic location, demography and the ethnicity herein. The Laccadive, Minicoy and Amindivi islands (Laws) Regulation, 1965 empowers the Administrator to make rules to impose reasonable restrictions for the protection of interests of Scheduled Tribe, on the right of any person, who is not a native of the islands, to visit or reside in these islands. Accordingly, the Laccadive, Minicoy and Amindivi Islands (Restriction on Entry and residence) rules, 1967, were notified. These rules have been amended from time to time keeping in view of the interests of the islanders.

Whereas you have approached the Hon'ble High Court of Kerala by filing WP(C) No: 12863 of 2021 and sought directions for the disposal of your application for entry permit. The Lakshadweep Administration has made a submission on 29-06-2021 before the Hon'ble High Court of Kerala in WP(C) No: 12863 of 2021 that your application for

entry permit shall be disposed within ten days, which was noted by the Hon'ble High Court of Kerala.

Whereas the office of the undersigned received a request letter dated 28-05-2021 for issuance of entry permit to travel to Lakshadweep for Members of Parliament namely Adv. A.M.Ariff and Shri. Dr.V.Sivadasan.

Whereas the office of the undersigned received another request letter dated 02-06-2021 for issuance of entry permit to travel to Lakshadweep for Members of Parliament namely Shri. Elamaram Kareem, Shri. Dr.V.Sivadasan, Adv. A.M.Ariff, Shri. Binoy Viswam, Shri. M.V.Shreyams Kumar, Shri. K.Somaprasad, Shri. Thomas Chazhikadan and Shri. John Brittas.

Whereas the second request letter dated 02-06-2021 has also been submitted for the applicants whose names (Adv. A.M.Ariff and Shri. Dr.V.Sivadasan) were also mentioned in the first request letter dated 28-05-2021 and accordingly both the applications are considered together by the competent authority herein.

Whereas you have requested for entry permit to visit Lakshadweep islands and the purpose of visit has been stated as "to have a fact check on the impact of administrative actions and reforms under the present Administrator on the people of Lakshadweep" which appears to be a political action. The undersigned has made an inquiry under rule 7(1) of the Laccadive Minicoy and Amindivi Islands (Restriction on Entry and Residence) Rules, 1967 with regard to the law and order situation prevailing in the Lakshadweep islands, as it deems necessary for the disposal of your applications for entry permit.

Whereas you have failed to submit the application in Form I and to remit the application fees and produce the chellan receipt and produce the undertaking from the sponsor duly signed before a Notary Public/ Magistrate/ Oath Commissioner along with the application, even after receiving the letter dated 27/06/2021 from the competent authority requiring said documents under rule 7(1) of the Laccadive Minicoy and Aminidivi Islands (Restriction on Entry and Residence) Rules, 1967.

And whereas in your request letter, you have clearly mentioned that the purpose of visit is to have a fact check on the impact of administrative actions and reforms under the present Administrator on the people of Lakshadweep. So there is every possibility of public gathering and such gathering may lead to COVID spread in the islands thereby affecting the efforts taken by the Administration in its fight against the pandemic. It is relevant to mention that all the proposed regulations initiated by Lakshadweep Administration have already been submitted to Ministry of Home Affairs, Govt. of India for further necessary action at their end.

Accordingly the undersigned requested the Lakshadweep Police to submit a police report. As per the report, it is stated that the proposed visit of MPs from Kerala state to Lakshadweep may activate local people, political parties/activists, social workers and people from different walks of life about the present opposition/agitation against the Administration. This can possibly result into outside public protest in the islands.

Hence I, S. Asker Ali, IAS, holding additional charge of Additional District Magistrate, UTLA in exercise of the powers conferred under Rule 7 (1) of the Laccadive, Minicoy and Amindivi Islands (Restriction on Entry and Residence) Rules, 1967 hereby decide to reject the application for entry permit to Shri. Elamaram Kareem, Shri. Dr.V.Sivadasan, Adv. A.M.Ariff, Shri. Binoy Viswam, Shri. M.V.Shreyams Kumar, Shri. K.Somaprasad, Shri. Thomas Chazhikadan and Shri. John Brittas as I am satisfied that their visit to the islands for political activities will certainly disturb the calm and peaceful atmosphere in the islands and it will be against the interest of the general public, public order and security of the Union Territory. Present situation is not conducive for the visit of politicians as such visits may instigate the locals and create disturbances in these highly sensitive islands.

Moreover the application for entry permit by the applicants herein is not legally maintainable as per the provisions concerned on the following grounds;

1. The applicants herein have failed to submit the application in Form I as per rule 5 of the Laccadive, Minicoy and Amindivi Islands (Restriction on Entry and Residence) Rules, 1967.
2. The applicants herein have failed to remit the application fees and produce the chellan receipt as per the order bearing F No: 31/1/2014-Gen (1)/2275 dated 19/06/2014 r/w Order bearing F No: 16/5/1996-LR(P) dated 14/07/1998.
3. The applicants herein have failed to produce the undertaking from the sponsor duly signed before a Notary Public/ Magistrate/ Oath Commissioner as per the order bearing F No: 31/1/2014-Gen (1)/2275 dated 19/06/2014.
4. The applicants herein have failed to submit the aforementioned documents before the competent authority even after receiving the letter dated 27/06/2021 from the office of undersigned requiring said documents under rule 7(1) of the Laccadive Minicoy and Aminidivi Islands (Restriction on Entry and Residence) Rules, 1967

The applicants herein have the right to file an appeal under rule 9 of the Laccadive Minicoy and Amindivi Islands (Restriction on Entry and Residence) Rules, 1967 to the Hon'ble Administrator of UT Lakshadweep within thirty days from the receipt of this order.

(S. Asker Ali, IAS)
Additional District Magistrate
UT of Lakshadweep

To

1. Shri. Elamaram Kareem, Member of Parliament.
2. Dr. V. Sivadasan, Member of Parliament.
3. Adv. A.M. Ariff, Member of Parliament.
4. Shri. Binoy Viswam, Member of Parliament.
5. Shri. M.V. Shreyams Kumar, Member of Parliament.
6. Shri. K. Somaprasad, Member of Parliament.
7. Shri. Thomas Chazhikkadan, Member of Parliament.
8. Shri. John Brittas, Member of Parliament.